COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 187 OF 2017 & IA NO. 803 OF 2017

Dated: 16th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Green Energy Association ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Raunak Jain

h/f Mr. Buddy A. Ranganadhan for R-1

Mr. Manuj Kaushik Ms. Nikita for R-2

ORDER

I.A. NO. 803 of 2017

(Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 187 OF 2017

Learned counsel for the appellant seeks three weeks time to file rejoinder. She may file the same on or before 07.11.2017 after serving copy on the other side.

List the matter on <u>07.12.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson